

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



CP No. 173/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2019**

Name of the Company: Jignesh Ramesh Patel & Ors.
V/s.
HR Patel Granites Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA FOR MR SP MASMUDAR	ADVOCATE	PETITIONER	
2.	NISARG H. VYAS FOR MR. Y. N. RAVANI	ADVOCATE	RESPONDENTS	

ORDER

The parties are represented through their respective learned counsels.

Learned Lawyer namely Mr Nisarg H. Vyas mentioned on behalf of Mr. Yogesh Ravani, Learned Lawyer of the Respondent, to adjourn the matter on the ground that Mr Yogesh Ravani is not in town. The Learned Lawyer of the petitioner is also present.

List the matter on 12.07.2019


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 6th day of June, 2019